

ITEM NO.804

COURT NO.1

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.92/2023

MANIKANTH

Appellant(s)

VERSUS

REGONDA SRINIVAS & ORS.

Respondent(s)

WITH C.A. No.128/2023

Date : 06-01-2023 These appeals were MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Appellant(s) Mr. Tushar Mehta, SG (Mentioned by)
Mr. Adarsh Tripathi, AOR
Mr. Vikram Singh Baid, Adv.
Mr. Ajitesh Garg, Adv.

For Respondent(s)

UPON being mentioned the Court made the following
O R D E R

- 1 On mentioning, the matter is taken on Board.
- 2 Issue notice, returnable on 30 January 2023.
- 3 Dasti, in addition, is permitted.
- 4 Pending further orders, there shall be a stay of the operation of the judgment and order of the Division Bench of the High Court of Telangana dated 30 December 2022 in Contempt Case No 776 of 2022.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar